

ITEM NO.17

Court 2 (Video Conferencing)

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7055/2021  
(Arising out of impugned final judgment and order dated 08-09-2020  
in ITA No. 27/2013 passed by the High Court Of Karnataka At  
Bengaluru)

THE COMMISSIONER OF INCOME TAX & ANR.

Petitioner(s)

VERSUS

STATE BANK OF INDIA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.62181/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT )

Date : 30-06-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Vikramjit Banerjee, ASG  
Mr. P.V. Yogeswaran, Adv.  
Ms. Rashmi Malhotra, Adv.  
Mr. B.K. Satija, Adv.  
Mr. B.V. Balram Das, Adv.  
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, the respondents may file their counter  
affidavit, if any.

Mr. Vikramjit Banerjee, learned Additional Solicitor General  
appearing for the petitioners shall ensure that service of notice  
in the matter be completed in the meantime.

Tag with Civil Appeal Nos.3291-3294 of 2009.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(NISHA TRIPATHI)  
COURTS MASTER